

ANNEXURE-III

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES, NEW DELHI.

the 14th May, 1976.

Notification

INCOME-TAX

No. 1317 (F.No. ^{261/18/76-275} ~~261/12/76-275~~): In exercise of the powers conferred by sub-section(1) of Section 122 of the Incometax Act, 1961(43 of 1961) and all other powers enabling it in that behalf and in suppression of all previous Notification in this regard the Central Board of Direct Taxes hereby directs that the Appellate Assistant Commissioners of Incometax of the Ranges specified in Column(2) of the Schedule below shall perform their functions in respect of all persons and income assessed to Incometax or Super-tax in the Incometax Circles, Wards and districts specified in the corresponding entry in column(3) thereof:

SCHEDULE

S.No. (1)	Range. (2)	Incometax Circles, Wards and Districts (3)
1.	Range-I, Agra	i) Agra Circle ii) Circle-I, Agra iii) Mathura Circle iv) Ferozabad Circle v) Etawah Circle vi) Estate Duty Circle, Agra. vii) Spl. Survey Circle, Agra.
2.	Range-II, Agra	i) Circle-II, Agra ii) Mainpuri Circle iii) Etah Circle
3.	Special Range, Kanpur.	i) Special Circle, Kanpur. ii) Companies Circle, Kanpur. iii) Central Circles, Kanpur. iv) Salary Circle, Kanpur. v) Circle, -III, Kanpur. vi) Survey Ward,
4.	Range-I, Kanpur.	i) Circle-I, Kanpur. ii) Fatehgarh Circle iii) Jhansi Circle. iv) Banda Circle. v) Unnao Circle vi) Fatehpur Circle vii) Estate Duty Circle, Kanpur.
5.	Range-II, Kanpur.	i) Circle-II, Kanpur. ii) Special Investigation Circle, Kanpur.

Where an Income-tax Circle, Ward, or District or part thereof stands transferred by this Notification from one Range to another Range, appeals arising out of assessments made in that Incometax Circle, Ward or District or part thereof and pending immediately before the date of this Notification before the Appellate Asstt. Commissioner of Income-tax, the Range from whom that Incometax Circle, Ward or District or part thereof is transferred to and dealt with by the Appellate Assistant Commissioner of Income-tax of the Range to which it is transferred shall be dealt with by the Appellate Assistant Commissioner of Income-tax of the Range to which it is transferred.